

**FURTHER ACTION TAKEN REPORT FILED BY THE DISTRICT COLLECTOR
KAKINADA BEFORE THIS HON'BLE TRIBUNAL (SZ) CHENNAI IN ORIGINAL
APPLICATION 89 OF 2020 ORDER DATED 15-12-2021**

1. It is submitted that this application is filed by the applicant Sri Sunkara Swamy Naidu Welfare Organization, Rep. by its President; Sunkara Karthik has filed an application alleging illegal closure of Nallah in Sunkarapalem Village of East Godavari District of Andhra Pradesh. According to applicant this Nallah passes through two areas, namely one through Sunkarapalem Village in Tallarev 2 Tehsil in East Godavari District of Andhra Pradesh and Yanam of Puducherry Union Territory.

2. It is submitted that the obedience of this Hon'ble Tribunal order dated 6-07-2021 the district collector have submitted the detailed action taken report E-filed before this Hon'ble Tribunal on 9-11-2021 and also this Hon'ble Tribunal order dated 10-11-2021 to direct the district collector to file further action taken report before this Hon'ble Tribunal.

3. It is submitted that the obedience of this Hon'ble Tribunal order dated 10-11-2021 the Tahsildar, Tallarevu Report dated 24.04.2022 that he has conducted a detailed survey of Sy.No.125 of Sunkarapalem Village of Tallarevu Mandal for finding encroachments around the Nallah in the said survey number. As per Survey report of the Mandal Surveyor, Mandal Revenue Inspector, Tallarevu, Village Revenue Officer, Sunkarapalem, the status is submitted as detailed below.

Sl.No.	Name of the Encroacher	Sy.No.	Extent Ac. .Cts	Nature of Encroachment
1.	Kanakala Satyanarayana	125	0.42	Coconut Trees
2.	KanakalaVeerababu	125	0.04	Coconut Trees
3.	AllapalliSatyanarayana	125	0.04 ½	Coconut Trees
4.	PallaSwamynaidu	125	0.03	Coconut Trees
5.	KanakalaNaagu	125	0.06 ½	Coconut Trees
6.	Chikkam Veera Raghavamma	125	0.20	Coconut Trees
7.	TadalaSubbayamma	125	0.09 ½	Coconut Trees
8.	ChikkamMangayamma	125	0.02	Coconut Trees
9.	DagudubiyamVeerabhadram	125	0.04	Coconut Trees

10.	Kajuluri Siva	125	0.24	Vacant
11.	GuttulaMangadevi	125	0.01	Basement
Grand Total			1.20 ½	

4. It is submitted that the notice issue under/Sec.7 of Land Encroachment Act, 1905 to all the encroachers on 23.02.2022. Further notices under /Sec.6 of the Land Encroachment Act, 1905 have been issued on 25.03.2022 to all the encroachers in Sy.No:125. In response to the notices, the 1st encroacher namely Sri.Kanakala Satyanarayana S/o Adinarayana filed a reply stating that the said land is Drainage Poramboke and vested to Irrigation Department and Revenue Authorities have no jurisdiction to issue notices. He further added that he has purchased the said land of an extent Ac.1.26.Cts in RS.No.124/1 on 03.12.2005 through registered sale deed and in continuous possession from time of scale, also paying taxes to Gram Panchayati, Sunkarapalem, and he has been allocated Door No.3-45 by the Panchayat authorities. He further stated that the said land cannot be proposed for House sites pending proceedings in OA No.89 of 2020 before the Hon'ble National Green Tribunal, Chennai.

5. It is submitted that the Tahsildar reported that the objections filed by Sri.Kanakala Satyanarayana S/o Adinarayana are not tenable as the Tahsildar is competent to issue notices and to take action against encroachers in any objectionable Govt., Land. Therefore, the objections were not considered and set aside by the Tahsildar.

6. It is submitted that the Tahsildar has addressed a letter to Gram Panchayati authorities of Sunkarapalem for removal of encroachments and to handover possession to the Gram Panchayat as per GO Ms.No.188, Panchayat Raj & Rural Development Dept dated 21.07.2011 and to record the same in Category A and Category C of lands Vested with Panchayat duly evicting all the encroachments and to make the entire land for free flow of drain.

7. It is submitted that the Tahsildar further reported that the Panchayat Authorities were directed to keep in view of WP.No.16625/2022,dated 25.04.2022 filed by 11th **Encroacher** Smt.Guttula Mangadevi before the Hon'ble

High Court of Andhra Pradesh with a plea of not to evict the petitioner from the land of Ac.0.03.Cts in RS.No.123 of Sunkarapalem Village.

8. It is submitted that as per the instructions from this office, the Revenue Divisional Officer, Kakinada submitted further action taken report regarding the encroachments, considering the report submitted by the Tahsildar, Tallarevu as follows.

- i) The Tahsildar conducted enquiry and found there are 11 encroachers in the Sy.No.125. Out of 11 encroachers, 6 of them are residing out of the mandal and far places. Therefore, it took some time to serve the notices to all the encroachers and to serve in alternate mode of service. It is also submitted that some of the encroachers have approached the Tahsildar, Tallarevu and requested for 2 weeks of time for filing of possession pattas and other supporting documents. However, none of the encroachers could produce any such documents in that time.
- ii) The Tahsildar has earlier taken steps for removal of weed, which is obstructing the irrigation sewer, with the aid of machinery such as JCBs and also engaged boats and labour for removal of weed and other obstructions. It is further submitted that this task is hectic as the weed is re-emerging very quickly and the entire weed which is clogging the drain flow was removed resulting in uninterrupted flow of drainage and this exercise was done by consent officer.

9. It is submitted that the Revenue Divisional Officer, Kakinada has finally reported that the following steps have been taken to protect the Nallah.

- (1) Sheds erected in the drainage poramboke in RS.No.125 have been demolished by following due process of law.
- (2) The coconut trees which are obstructing the free flow of water have been removed.

(3) The garbage and other bushes obstructing the free flow of drainage is removed by using machinery such as JCBs and also engaged boats and labour for removal of weed.

10. It is submitted that the Copies of the reports furnished by the Tahsildar, Tallarevu and the Revenue Divisional Officer, Kakinada along with photographs related to removal of the encroachments, are herewith enclosed for perusal.

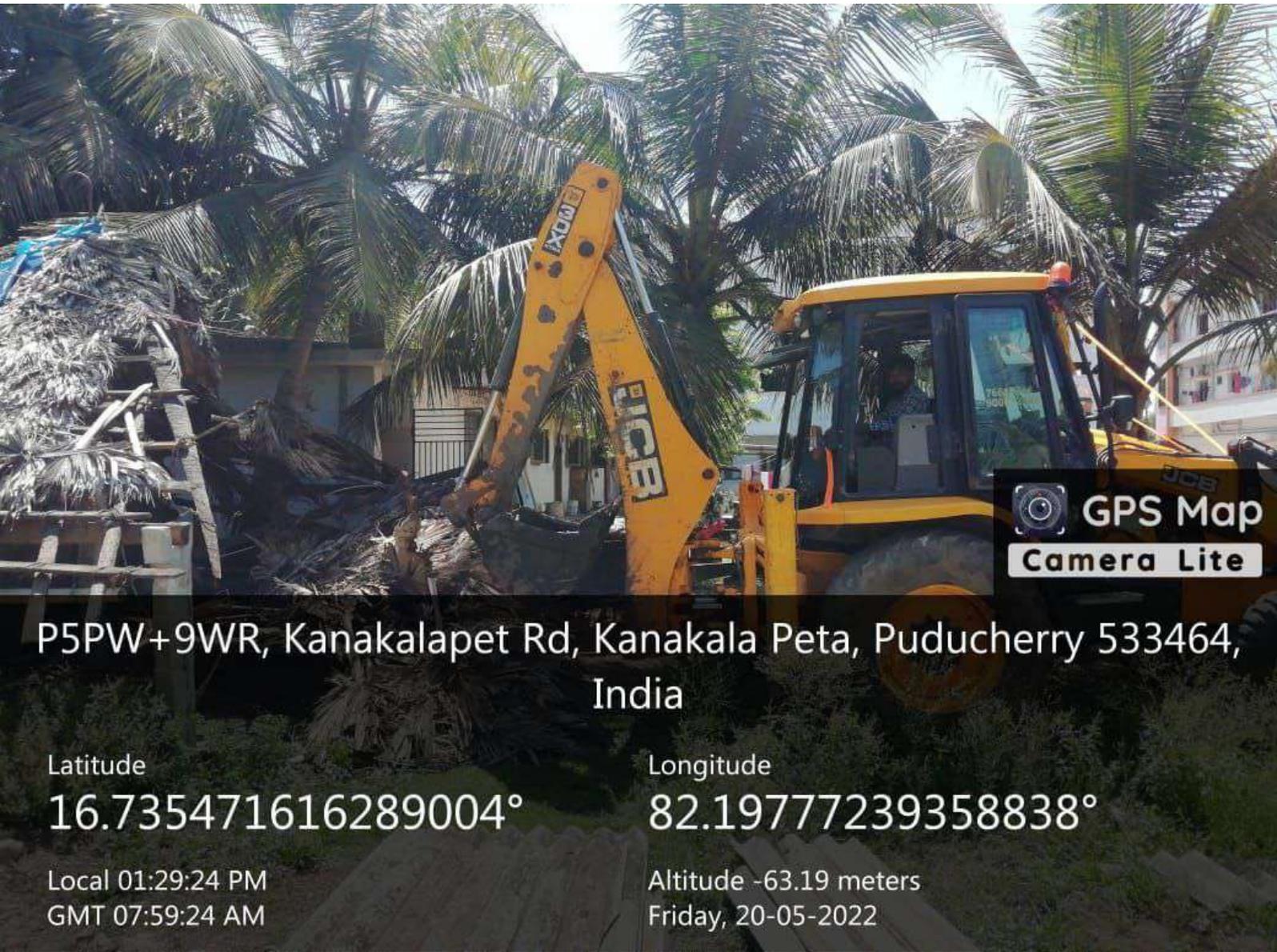
Therefore, it is prayed that this Hon'ble Tribunal may be pleased to record this further action Taken Report and pass appropriate orders in this matter.

This is submitted for kind information.

Dated at Kakinada on this the 24th day of May 2022


COLLECTOR & DISTRICT MAGISTRATE,
KAKINADA


24/5/22



 **GPS Map**
Camera Lite

P5PW+9WR, Kanakalpet Rd, Kanakala Peta, Puducherry 533464,
India

Latitude
16.735471616289004°

Longitude
82.19777239358838°

Local 01:29:24 PM
GMT 07:59:24 AM

Altitude -63.19 meters
Friday, 20-05-2022











Government of Andhra Pradesh, Revenue Department
Revenue Divisional Office, Kakinada

File No.H/1002/2020

Date.07.05.2022

From
Sri.B.V.Ramana, M.A., B.L.,
Revenue Divisional Officer,
Kakinada.

To
The District Collector,
Kakinada.

Sir,

Sub :- Hon'ble National Green Tribunal – OA No.89 of 2020 (SZ) – Andhra Pradesh – Kakinada Division – Tallarevu Mandal – Sunkarapalem Village – Application filed by Sri.Sunkara Swamy Naidu, Welfare Organization – Alleging illegal closure of Nallah in Sy.No.125 in Sunkarapalem Village of Tallarevu Mandal – Orders issued by the Hon'ble National Green Tribunal, Southern Zone, Chennai, dated.06.07.2021 – Implementation of orders – further report submitted – regarding.

Ref :- 1. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai, in OA no.89 of 2020 (SZ), dated.30.06.2020
2. Ref.E3/NGT/01/2020, Dt.26.06.2020 of the Collector, E.G., District, Kakinada.
3. Zoom Conference held by Hon'ble National Green Tribunal, Southern Zone, Chennai, dated.18-08-2020
4. Tahsildar's Tallarevu Report in Ref.(A)81/2020, Dt.25.08.2020
5. This Office Report in File No.(H)1002/2020, Dt.01.09.2020 submitted to the Hon'ble National Green Tribunal (SZ)
6. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai, in OA no.89 of 2020 (SZ), dated.06.07.2021
7. This Office letter addressed to Tahsildar, Tallarevu, Dtd.19.07.2021
8. Ref.A/81/2020, Dtd.24.07.2021 of the Tahsildar, Tallarevu
9. This Office File No.H/1002/2020, Dt.29.07.2021 submitted to the Hon'ble National Green Tribunal, Southern Zone, Chennai
10. Ref.A/81/2020, Dtd.22.10.2021 of the Tahsildar, Tallarevu
11. This Office Ref.H/1002/2020, Dtd.22.10.2021 to District Collector, E.G., Kakinada
12. Ref.A/81/2020, Dtd. .11.2021 of the Tahsildar, Tallarevu
13. This Office File No.H/1002/2020, Dt.08.11.2021 to District Collector, E.G., Kakinada
14. Ref.E3/NGT/01/2020, Dt.29.11.2021 of the District Collector, East Godavari, Kakinada
15. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai, in OA no.89 of 2020 (SZ), dated.10.11.2021
16. This Office File No.H/1002/2020, Dt.08.11.2021 addressed to Tahsildar, Tallarevu
17. Ref.B/81/2020, dated.13.12.2021 of the Tahsildar, Tallarevu.
18. This Office File No.H/1002/2020, Dtd.13.12.2021 submitted to District Collector, East Godavari, Kakinada.
19. Ref.A/81/2020, Dtd.24.04.2022 of Tahsildar, Tallarevu (received on 07.05.2022)

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I invite kind attention to the reference cited.

It is to submit that the Hon'ble National Green Tribunal, Southern Zone, Chennai during the Zoom Conference held on 18-08-2020 has issued instructions and directed the Revenue Divisional Officer, Kakinada to submit a factual report on the Allegations filed by Sri.Sunkara Swamy Naidu, Welfare Organisation regarding illegal closure of Nallah in Sunkarapalem Village, Tallarevu Mandal, Kakinada Division, East Godavari District of Andhra Pradesh State thereby effecting free flow of excess rain water during monsoons which is likely to result in

flooding and inundation of water in Sunkarapalem Village and also the adjoining Kanakalapetta Village in Yanam Union Territory.

In this connection, it is to submit that the then Revenue Divisional Officer, Kakinada has personally inspected the above Nallah along with Forest Department officials, Irrigation Officials & Revenue Officials and submitted a brief factual report through this office reference 5th cited.

The Hon'ble Tribunal vide reference 6th cited has issued orders, dated.06.07.2021 which reads as follows :-

"7. The Registry is directed to communicate this order to the official respondents and Chief Secretary, State of Andhra Pradesh, Principal Secretary, Irrigation, Environment and Municipal Administration and also to Chief Secretary, Union Territory of Puducherry for their information and to ensure that no more encroachments and issuance of pattas are allowed in the lands recorded as water bodies/water ways as per the original revenue records and take steps to remove the encroachments, if any and restore the water body/water way to its original position as per revenue records and enable the respective official respondents to file their report as directed by this tribunal before the next date of hearing. 8. For consideration of further report, post on 30.07.2021."

In the reference 7th cited, the Tahsildar, Tallarevu has been instructed to implement the orders of the Hon'ble Tribunal and to restore the Nallah in Sy.No.125 of Sunkarapalem Village of Tallarevu Mandal to its original state and remove the encroachments in coordination with Irrigation Dept.

In the reference 8th cited, the Tahsildar has submitted a report, dated.24.07.2021 stating that as per Village Fair Adangal Register, the subject land is classified as "మురుగు కాలువ" (Nallah) with an extent of Ac.14.59.Cts and having a total stretch of 1.4 Kilometres. It is also submitted that approximately 80 families has encroached in Sy.Nos.125, 105, 106, 116, 120 & 123 measuring an extent of Ac.1.50.Cts to Ac.3.50.Cts approximately by means of establishing Dwelling units and an extent of Ac.0.95.Cts is covered with Coconut plantation. The remaining extent of Ac.0.24.Cts is covered with soil. In this regard, the Tahsildar has taken has started action to remove the soil which has covered the Nallah with the help of JCBs by the aid of Gram Panchayati. With regard to encroachments, the Tahsildar has submitted that he has enquired the local villagers and they stated that the encroachments are existing from about 50 years. The Tahsildar further added that he had removed all the temporary encroachments across the Nallah and removing all the obstructions which are affecting free flow of water and requested that he needs a time period of 02 months for removal of encroachments and to implement the eviction notices under Section 6 & Section 7 of Encroachment Act.

Further, through references 10th & 11th cited, an Interim report was submitted that steps are being taken for removal of Horseshoe which is obstructing the irrigation sewer. It is also submitted that the all the Horseshoe was removed and due to recent rains, the horseshoe was rapidly re-emerging and therefore steps had been taken to ensure uninterrupted flow of drainage. That at present there is no interruption to the water flow. And further it is submitted that issuance of Notices to encroachers for removal of encroachments around the canal is also in progress. Finally, it is requested to grant some more time for submission of final report.

In the reference 14th cited, the Collector, E.G. District, Kakinada has informed that the Hon'ble National Green Tribunal on perusal of action taken report submitted, stated that **"they have admitted that there are certain encroachments in the form of buildings as well as cultivation activities by planting coconut trees etc. They also mentioned that they are taking steps to remove the hyacinth which is clogging the flow of the drain so as to make it uninterrupted. But, they have not mentioned anything about the removal of encroachment by way of buildings. Merely because construction was made long ago, if it is done unauthorizedly encroaching into Nallah, the trespasser is not entitled to get any protection and the Government is expected to take proper action including rehabilitation of those**

from that area, if it is necessary, as restoration of Nallah and Water bodies are the primary responsibility of the State Government which play a great role in protecting the environment as has been contemplated under Article 48A of the constitution of India and also reiterated by the Hon'ble Apex Court as well as Various Hon'ble High Courts including the Hon'ble High Court of Andhra Pradesh and this Tribunal. No one is entitled to encroach into the Nallah and make construction and that will not prescribe any right to enjoy the illegal construction made by them. Since they are not party to the proceedings, we are not passing any comments regarding the act committed by the alleged violators. It is for the regulators to issue notice to such violators and to consider their objections and to pass appropriate orders in accordance with law, so that the party can approach the appropriate forum, if they are aggrieved by the order.

When this was pointed out, the learned council appearing for the state of Andhra Pradesh submitted that they will come with a detailed Action Taken Report from their side to protect the Nallah. The respective officials are also directed to file their further Action Taken Report on or before 15.12.2021".

Further, the District Collector, E.G., Kakinada has directed to submit the further action taken report in the matter as per the orders of the Hon'ble National Green Tribunal, so as to appraise the facts in compliance to the orders passed.

It is further submitted a report in pursuance to above instructions have been submitted through reference 18th cited that as submitted earlier, removal of hyacinth and horseshoe from the Nallah in Sy.No.125 is a hectic task as the Hyacinth and Horseshoe is re-emerging rapidly. However, as there are alerts for heavy rains in the recent days, steps were taken on far foot basis for clearance of clogging in the Nallah and the channel was made cleared with uninterrupted flow of drainage water. Also, it is submitted that the works are still being continued for removal of remaining Hyacinth and horseshoe with the aid of Boats, Labour, JCBs. As submitted earlier, at present there is no interruption to the water flow from the Nallah. Further, I submit that with regard to encroachments on the banks of Nallah, instructions have been issued to the Panchayati Officials and Irrigation Officials for identification of encroached areas and further to issue Notices to the encroachers for removal of encroachments around the Nallah. Finally, it is submitted that the Nallah is free from clogging and Most of the Horseshoe and Hyacinth was removed and further action against the encroachers will be taken following due process of law.

Now, it is to submit that through reference 19th cited, the Tahsildar has submitted that he has conducted a detailed survey over the Sy.No.125 of Sunkarapalem Village of Tallarevu Mandal for finding encroachments around the Nallah in the said survey number. As per Survey report of the Mandal Surveyor, Mandal Revenue Inspector, Tallarevu, Village Revenue Officer, Sunkarapalem, survey report including nature of encroachment covering Sy.No.125 is submitted as detailed below:-

Sl.No.	Name of the Encroacher	Sy.No.	Extent Ac. .Cts	Nature of Encroachment
1.	Kanakala Satyanarayana	125	0.42	Coconut Trees
2.	Kanakala Veerababu	125	0.04	Coconut Trees
3.	Allapalli Satyanarayana	125	0.04 ½	Coconut Trees
4.	Palla Swamynaidu	125	0.03	Coconut Trees
5.	Kanakala Naagu	125	0.06 ½	Coconut Trees
6.	Chikkam Veera Raghavamma	125	0.20	Coconut Trees
7.	Tadala Subbayamma	125	0.09 ½	Coconut Trees
8.	Chikkam Mangayamma	125	0.02	Coconut Trees
9.	Dagudubiyam Veerabhadram	125	0.04	Coconut Trees
10.	Kajuluri Siva	125	0.24	Vacant

11.	Guttula Mangadevi	125	0.01	Basement
Grand Total			1.20 ½	

Accordingly, notices U/Sec.7 of Land Encroachment Act, 1905 has been to all the encroachers on dated.23.02.2022. Further notices U/Sec.6 of the Land Encroachment Act, 1905 has been issued on 25.03.2022 to all the encroachers in Sy.No.125. In response to notice, one of the encroacher, Sri.Kanakala Satyanarayana S/o Adinarayana filed a reply stating that the said land is Drainage Poramboke and vested to Irrigation Dept., and Revenue Authorities have no jurisdiction to issue notices. He further added that he has purchased the said land of an extent Ac.1.26.Cts in RS.No.124/1 on 03.12.2005 through registered sale deed and in continuous possession from time of scale, also paying taxes to Gram Panchayati, Sunkarapalem, and he has been allocated Door No.3-45 by the Panchayat authorities. Further stated that the said land cannot be proposed for House sites, pending proceedings in OA No.89 of 2020 before the Hon'ble National Green Tribunal, Chennai.

The Tahsildar submitted that the objections filed by Sri.Kanakala Satyanarayana S/o Adinarayana are not tenable as the Tahsildar is competent to issue notices and to take action against encroachers in any objectionable Govt., Land. Therefore, the objections were not considered and set aside by the Tahsildar. Further, it is submitted that no objections were received within stipulated time period. Hence, the Tahsildar has addressed a letter to Gram Panchayati authorities of Sunkarapalem for removal of encroachments and to handover the possession to the Gram Panchayati as per GO Ms.No.188, Panchayat Raj & Rural Development Dept., Dtd.21.07.2011 and to record the same in Category A and Category C of lands vested with Panchayatis by duly evicting all the encroachments and to make the entire land for free flow of drain without any obstructions in obedience to the Orders of the Hon'ble National Green Tribunal, Chennai in O.A.89 of 2020, dtd.06.07.2021 & dtd.10.11.2021.

Further, the Tahsildar added that the Panchayat Authorities were directed to keep in view of WP No.16625/2022, dtd.25.04.2022 filed by Smt.Guttula Mangadevi before the Hon'ble High Court of Andhra Pradesh with a plea to not to evict the petitioner from the land of Ac.0.03.Cts in RS.No.123 of Sunkarapalem Village.

The Tahsildar finally submitted that he has taken all the necessary steps duly conducting Survey of land and issued notices to all the encroachers as per due procedure laid in Encroachment Act, 1905 and issued directions to the Panchayat Secretary, Sunkarapalem GP for removal of withered Coconut trees in Sy.No.125 of Sunkarapalem Village and to make the water course in the drainage free from all the obstructions as per the Orders of the Hon'ble National Green Tribunal.

In this connection, it is requested that the above facts may kindly be apprised to the Hon'ble National Green Tribunal, Chennai with a prayer for issue of favourable orders.

I submit herewith the report of the Tahsildar, Tallarevu, Copy of Notices issued, combined plan showing the Encroachments in RS No.125 of Sunkarapalem for taking further action in the matter.

Encl : As above

Yours faithfully


Revenue Divisional Officer
Kakinada
07/05/22
H

Copy to Tahsildar, Tallarevu for information.

Ref/A/81/2020, Dt. 24.04.2022

From

Sri G.V.S.Prasad, B.Sc. B.A.,
Tahsildar,
Tallarevu



Office of the Tahsildar, Tallarevu

The Revenue Divisional Officer,
Kakinada.

Tallarevu

Sir,

Sub: Hon'ble National Green Tribunal - OA No.89 of 2020 (SZ) - Andhra Pradesh - East Godavari District - Kakinada Division - Tallarevu Mandal - Sunkarapalem Village - Application filed by Sri Sunkara Swamy Naidu, Welfare Organisation alleging illegal closure of Nallah in Survey No.125 in Sunkarapalem Village Of Tallarevu Mandal - Orders issued by the Hon'ble National Green Tribunal, Southern Zone, Dated.06.07.2021 - Implementation of orders - Further report submitted - Reg.

- Ref:
1. O.A No.89 of 2020(SZ),Dt. 30.06.2020 filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai by Sunkara Swamy Naidu, Welfare Organisation, Yanam.
 2. Ref. A/81/2020 Dt: 07.11.2021 of the Tahsildar, Tallarevu.
 3. Zoom conference held by the Hon'ble National Green Tribunal, Southern Zone, Chennai, dated: 18.08.2020.
 4. Ref. A/81/2020, dt: 25.08.2020 of the Tahsildar, Tallarevu.
 5. Orders of the Hon'ble Green Tribunal, Southern Zone, Chennai, in OA. No. 89/2020(SZ), dt: 06.07.2021.
 6. Ref. H/1002/2020, dt: 19.07.2021 of the Revenue Divisional Officer, Kakinada.
 7. Ref A/81/2020 Dt. 24.07.2021 of the Tahsildar, Tallarevu.
 8. Ref A/81/2020 Dt. 22.10.2021 of the Tahsildar, Tallarevu.
 9. Ref A/81/2020 Dt. 07.11.2021 of the Tahsildar, Tallarevu.
 10. Ref. H/1002/2020, dt: 06.12.2021 of the Revenue Divisional Officer, Kakinada.
 11. Ref A/81/2020 Dt. 13.12.2021 of the Tahsildar, Tallarevu.

I invite kind attention to the above references cited.

I submit that in the reference 1st cited, Sri Sunkara Swamy Naidu, Welfare Organisation, Yanam has filed OA No.89 of 2020 (SZ) before the National Green Tribunal, Southern Zone, Chennai alleging illegal closure of Nallah in Sy. No. 125 at Sunkarapalem Village, Tallarevu mandal, Kakinada division, East Godavari District of Andhra Pradesh state. Thereby affecting free flow of excess rain water during monsoon which is likely to result in flooding and inundation of water in Sunkarapalem Village and also adjoining Kanakalapeta village of Yanam, Union Territory.

AD
Sir,

All - process

SR

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Wherein the reference 4th cited, report has been submitted to the Revenue Divisional Officer, Kakinada by appraising the facts and the present status of the said Nallah existing in Sy. No. 125 at Sunkarapalem Village, Tallarevu mandal.

Wherein the reference 5th cited, the Hon'ble National Green Tribunal issued orders dated: 06.07.21 as follows:

"directing to submit a factual report on the allegations filed by Sri Sunkara Swamy Naidu, Welfare Organisation, Yanam regarding illegal closure of Nallah in Sunkarapalem village, Tallarevu mandal, Kakinada Division, East Godavari District of Andhra Pradesh state thereby effecting free flow of excess rain water during monsoon which is likely to result in flooding and inundation of water in Sunkarapalem Village and also adjoining Kanakalapeta village of Yanam, Union Territory."

Wherein the reference 6th cited, the Revenue Divisional Officer, Kakinada has issued instructions for implementation of orders of the Hon'ble National Green Tribunal and to restore the Nallah in Sy. No.125 of Sunkarapalem Village of Tallarevu mandal to its original position and remove the encroachments in coordination with Irrigation Dept.

Wherein the reference 7th cited, the Tahsildar, Tallarevu submitted a report stating that there are around 80 families encroached in Sy. No. 125,105,106,116, 120 & 123 in an extent of Ac.1.50 cts to Ac.3.40cts approximately by means of establishing dwelling units measuring an extent of Ac.0.95 cts covered in coconut plantation, the rest of the extent Ac.0.24 cts is left vacant. Further, submit that the encroachments are existing about 50 years and informed that due to the obstruction of rains the works of clearance of obstructions which are effecting free flow of water and requested further time to complete the work and finally requested for grant of 2 months of time period for issual of notices under Land Encroachment Act, 1905.

Wherein the reference 9th cited, submitted the interim report stating that steps have been taken up for removal of Horse shoe which is obstructing the irrigation sewer with the aid of machinery such as JCBs and also engaged Boats and Labour for removal of Horseshoe and other obstructions. Further submitted that this task was very hectic as the Horseshoe is re-emerging very quickly and submit that the entire Horseshoe which is clogging the Drain flow was removed resulting in uninterrupted flow of drainage. At present there is no interruption to the water flow in the Nallah. However, steps are being proposed for taking permanent solution for water clogging. Further, submitted that Notices were issued for removal of encroachments around the canal.

Wherein the reference 10th cited, the Revenue Divisional Officer, Kakinada intimated that the Tahsildar, Tallarevu has taken steps for removal of horse shoe which is obstructing

the irrigation sewer with the aid of machinery such as JCB also engaged boats and labour for removal of horseshoe and other obstructions and submitted that this task was very hectic as the Horseshoe was re-emerging very quickly and also sprayed weedicide in the water course to kill/stop the growth of horseshoe in the water course. Further submitted that the entire Horseshoe which is clogging the Drain flow was removed resulting in uninterrupted flow of drainage and that at present there is no interruption to the water flow in the Nallah. Further, directed to take steps for permanent solution for clearing water clogging and to issue notices for removal of encroachments around the canal.

Accordingly, a detailed survey has been conducted over the Sy. No.125 of Sunkarapalem Village of Tallarevu mandal for finding encroachments around the Nallah in the said survey number. As per the survey conducted by Mandal Surveyor, Mandal Revenue Inspector, Tallarevu, Village Revenue Officer, Sunkarapalem the details of survey report and the nature of the encroachments existing in Sy. No: 125 are as follows:

Sl. No.	Name of the Encroacher	Survey No.	Extent	Nature of Encroachment
1	Kanakala Satyanarayana	125	0.42	Coconut trees
2	Kanakala Veerababu	125	0.04	Coconut trees
3	Allapalli satyanarayana	125	0.04 ½	Coconut trees
4	Palla Swamynayudu	125	0.03	Coconut trees
5	Kanakala Naagu	125	0.06 ½	Coconut trees
6	Chikkam Veera Raghavamma	125	0.20	Coconut trees
7	TAdala Subbayamma	125	0.09 ½	Coconut trees
8	Chikkam Mangamma	125	0.02	Coconut trees
9	Dagudubiyam Veerabhadram	125	0.04	Coconut trees
10	Kajuluri Siva	125	0.24	Vacant ground
11	Guttula Mangadevi	125	0.01	Basement
Total			1.20 ½	

Accordingly, notice has been issued U/s.(7) of Land Encroachment Act, 1905 on 23.02.2022 to all the encroachers in R.S no.125. Further, notices under U/s (6) of Land Encroachment Act, 1905 have been issued on 25.03.2022 to all the encroachers in said R.S No.125. Further one of the encroacher Sri Kanakala Satyanarayana, s/o Adinarayana filed a reply stating that the said land is Drainage Poramboke and vested to Irrigation dept. and Revenue Authorities have no jurisdiction to issue notices. As he purchased the said land of an extent Ac.1.26cts in R.S no: 124/1 on 03.12.2005 through registered sale deed and in continuous possession from the time of sale, also paying taxes to Gram Panchayath,

Sunkarapalem, also allocated Door No: 3-45 by the Panchayath authorities. Further, stated that the said land cannot be proposed for house sites, pending proceedings in O.A.89/2020 before National Green Tribunal, Chennai. The objections filed by the Sri Kanakala Satyanarayana, s/o Adinarayana are not tenable as the Tahsildar is competent to issue notices and to take action against encroachers in any objectionable Govt. Land. Therefore, the objections are set aside. No objections have been received within stipulated time period. Hence, the Grama Panchayath Authorities of Sunkarapalem are directed for removal of encroachments and to handover the possession to the Grama Panchayath as per G.O.Ms No.188 Panchayath Raj and Rural Development, dt: 21.07.2011 and to record in Category A and Category C of lands vested with Panchayaths by duly evicting all the encroachments and to make the entire land for free flow of drain without obstructions as directed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.89/2020 dt: 06.07.2021. Further, the Panchayath Authorities are directed to keep in view of W.P No: 16625/2022 dt: 25.04.2022 which is filed before the Hon'ble High court of Andhra Pradesh by Smt. Guthula Mangadevi praying to not to evict from the land of extent Ac.0.03 cts in R.S no: 123 of Sunkarapalem village.

In the above circumstances, I humbly submitted that necessary steps have been taken by duly conducting survey and issuing notices to all the encroachers as per due procedure laid in Land Encroachment Act, 1905 and directions have been given to the Panchayath Secretary, Sunkarapalem for removal of all the ~~100~~^{withered} coconut trees standing in the said Survey No. 125 of Sunkarapalem village and to make the water course in the drainage free from all the obstructions as per the orders of Hon'ble National Green Tribunal, Southern Zone, Chennai.

Yours faithfully,


TAHSILDAR
TALLAREVU

Copy submitted to the District Collector, Kakinada for kind information.
Copy to Panchayath Secretary, Gram Panchayath, Sunkarapalem for necessary action.

Ref/A/81/2020 Dt 24.04.2022
 From
 Sri G.V.S.Prasad, B.Sc, B.Ed.,
 Tahsildar,
 Tallarevu

Office of the Tahsildar, Tallarevu
 To
 The Panchayath Secretary,
 Gram Panchayath,
 Sunkarapalem.

Sir,

Sub: Hon'ble National Green Tribunal - OA No.89 of 2020 (SZ) - Andhra Pradesh - East Godavari District - Kakinada Division - Tallarevu Mandal - Sunkarapalem Village - Application filed by Sri Sunkara Swamy Naidu, Welfare Organisation alleging illegal closure of Nallah in Survey No.125 in Sunkarapalem Village Of Tallarevu Mandal - Orders issued by the Hon'ble National Green Tribunal, Southern Zone, Dated.06.07.2021 - Implementation of orders - Further report submitted - Reg.

- Ref: 1. O.A No.89 of 2020(SZ),Dt. 30.06.2020 filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai by Sunkara Swamy Naidu, Welfare Organisation, Yanam.
 2. Orders of the Hon'ble Green Tribunal, Southern Zone, Chennai, in OA. No. 89/2020(SZ), dt: 06.07.2021.

In the reference 1st cited, Sri Sunkara Swamy Naidu, Welfare Organisation, Yanam has filed OA No.89 of 2020 (SZ) before the National Green Tribunal, Southern Zone, Chennai alleging illegal closure of Nallah in Sy. No. 125 at Sunkarapalem Village, Tallarevu mandal, Kakinada division, East Godavari District of Andhra Pradesh state. Thereby affecting free flow of excess rain water during monsoon which is likely to result in flooding and inundation of water in Sunkarapalem Village and also adjoining Kanakalapeta village of Yanam, Union Territory.

In the reference 2nd cited, the National Green Tribunal, Southern Zone, Chennai has issued following orders in OA No.89 of 2020 (SZ):

"to ensure that no more encroachments and issuance of pattas are allowed in the lands recorded as water bodies/water ways as per the original revenue records and take steps to remove the encroachments, if any and restore the water body/water way to its original position as per revenue records and enable the respective official respondents to file their report as directed by this Tribunal before the next date of hearing."

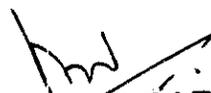
Accordingly, a detailed survey has been conducted over the Sy. No. 125 of Sunkarapalem Village of Tallarevu mandal for finding encroachments around the Nallah in the said survey number and the below details and found the encroachments existing in Sy. No: 125 as detailed below:

Sl. No.	Name of the Encroacher	Survey No.	Extent	Nature of Encroachment
1	Kanakala Satyanarayana	125	0.42	Coconut trees
2	Kanakala Veerababu	125	0.04	Coconut trees
3	Allapalli Satyanarayana	125	0.04 ½	Coconut trees
4	Palla Swamynayudu	125	0.03	Coconut trees
5	Kanakala Naagu	125	0.06 ½	Coconut trees
6	Chikkam Veera Raghavamma	125	0.20	Coconut trees
7	TAdala Subbayamma	125	0.09 ½	Coconut trees
8	Chikkam Mangamma	125	0.02	Coconut trees
9	Dagudubiyam Veerabhadram	125	0.04	Coconut trees
10	Kajuluri Siva	125	0.24	Vacant ground
11	Guttula Mangadevi	125	0.01	Basement
Total			1.20 ½	

Accordingly, notices have been issued U/s.(7) of Land Encroachment Act, 1905 on 23.02.2022 and U/s (6) of Land Encroachment Act, 1905 on 25.03.2022 to all the encroachers in the said R.S No.125. Objections made are set aside and passed orders for eviction.

In these circumstances, you are hereby directed to remove all the encroachments including 130 coconut trees standing in the said Survey No. 125 of Sunkarapalem village and to handover the possession to the Grama Panchayath as per G.O.Ms No.188 Panchayath Raj and Rural Development, dt: 21.07.2011 and to record in Category A and Category C of lands vested with Panchayaths by duly evicting all the encroachments to make the water course of the drainage free from all obstructions as per the orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.89/2020 dt: 06.07.2021. Further, you are directed to keep in view of W.P No: 16625/2022 dt: 25.04.2022 which is filed before the Hon'ble High court of Andhra Pradesh by Smt. Guthula Mangadevi praying to not to evict from the land of extent Ac.0.03 cts in R.S no: 123 of Sunkarapalem village.

Enclosed: As above


TAHSILDAR
TALLAREVU
Tallarevu

MEMORANDUM OF WRIT PETITION
(UNDER ART. 226 OF THE CONSTITUTION OF INDIA)
IN THE HIGH COURT OF ANDHRA PRADESH : AT AMARAVATHI
(SPECIAL ORIGINAL JURISDICTION)
W.P. NO. OF 2022

Between:

Guthula Mangadevi, W/o Guthula Veera Venkata Salyanarayana,
Age 37 years, resident of House No. 444, Adavipudi Road,
Gurjanapalle, East Godavari, Andhra Pradesh-533016

Petitioner

AND

1. The State of Andhra Pradesh, rep. by its Secretary,
Revenue and Land Acquisition Department, Secretariat Buildings, Velagapudi,
Guntur District.
2. The District Collector, Rajamahendravaram,
East Godavari District.
3. The Tahsildar, Sunkapalem Village,
Tallarevu Mandal, East Godavari District.

Respondents

The address for service on the above named Petitioners is that of their
counsel, NALI SESHU KUMAR (11983) BANKA NAGESWARA RAO (14859)
J. BHANU PRATAP (22294) Advocates, Office at 6-18-1A, Banka Kamaraju
Street, Kothapet, Vijayawada-520001, Cell No. 929575166, email id:
nageswarbanka@gnail.com.

It is therefore prayed that this Hon'ble Court may be pleased to issue a
Writ or direction, more particularly one in the nature of Writ of Mandamus,
declaring the action of respondent no.3 in issuing the Eviction Notice vide
proceedings Ref. A/42/2021, dt. 23.02.2022 under Section 7 of A.P.L.E Act III of
1905 without consider the representation made by the petitioner and interfering
with peaceful possession and enjoyment of Petitioner's property to the extent of

Ac 0.03 cents, situated in R.S. No. 123, Plot No. 12, Sunkarapallem, Tallarevu Mandal, East Godavari District and trying to demolish the construction, which is arbitrary against the principles of natural justice and violation of Article 14, 19, 21 and 300 A of Constitution of India and subsequently direct the respondent no 3 not to interfere with the possession of the Petitioner's property to the extent of Ac 0.03 cents, situated in R.S. No. 123, Plot No. 12, Sunkarapallem, Tallarevu Mandal, East Godavari District and pass such other order or orders may deem fit and proper in the circumstances of the case.

Place: VIJAYAWADA

Date: 04.2022

Counsel for the Petitioner

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

I. Chikkam Mangayamma W/o Satyanarayana

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.02	Coconut trees

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

(Handwritten notes in Telugu script, including names like V. K. Reddy and C. K. Reddy)

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

1. Palla Swamy Naidu

Whereas you are reported to be in unauthorized occupation of the Government Land (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.03	Filled with clay

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

పల్లె స్వామి నాథుల గ్రామంలో ఉన్న గ్రామీణులకు 7 ఎకరాల ప్రభుత్వ భూమిని
సంరక్షించి (గ్రా. పల్లె) పట్టణ ప్రభుత్వ భూమిని గ్రామీణులకు
అనుకూల వసతులు కల్పించే వరకు పట్టణ ప్రభుత్వ భూమిని సంరక్షించి
నిర్మాణం చేయకుండా ఉంచుటకు ప్రభుత్వం దరఖాస్తు చేసింది.

V. S. S. S.
V. S. S. S.
Sub-Inspector

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

I. Kajuluri Siva

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.21	Filled with clay

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

ఇది ఒక నిజ జాబితా మరియు దానిని సరిగ్గా చూడండి. 7 నాటికి
 గురించి తెలుసుకోండి. దీనిని సరిగ్గా చూడండి మరియు దానిని
 సరిగ్గా చూడండి. దీనిని సరిగ్గా చూడండి మరియు దానిని

స. క. జులూరి
 Sunkarapalem

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

1. Allapalli Satyanarayana

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Diva	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.04	Filled with clay

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

అధికారి అనుమతి లేకుండా ప్రభుత్వ భూమిని ఆక్రమించి ఉన్నట్లు తెలియడంపై గ్రామీణులను
సంబంధించి అధికారికి తెలియజేసింది. అధికారి ద్వారా అధికారికి తెలియజేసింది.
అధికారి ద్వారా అధికారికి తెలియజేసింది. అధికారి ద్వారా అధికారికి తెలియజేసింది.
అధికారి ద్వారా అధికారికి తెలియజేసింది. అధికారి ద్వారా అధికారికి తెలియజేసింది.

V-10
V-10
Sunkarapalem

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTIION NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

I. Guthula Manga Devi W/o Satyanarayana

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P G.P	Ac.2.24	Ac.0.01cts	Foundation for construction
	123		Ac.3.92	Ac.0.02cts	

TAHSILDAR
TALLAREVU

[Signature]

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTIION NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

1. Dangudu Biyyam Veerabhadra Rao S/o Satyanarayana

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.04	Coconut trees

**TAHSILDAR
TALLAREVU**

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

Received Copy

D. Veerabhadra

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

1. Chikka Veera Raghavamma W/o Krishna Rao

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.20	Coconut trees

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

సీనియర్ రివెన్యూ ఇన్స్పెక్టర్
పక్కలవరదాఫ్ఫవమ్మి

**GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT**

Ref.A/42/2021, dt. 23.02.2022

O/o the Tahsildar, Tallarevu

EVICTON NOTICE UNDER SECTION 7 OF A.P.L.E. Act III OF 1905

To

1. Kanakala Satyanarayana

Whereas you are reported to be in unauthorized occupation of the **Government Land** (G.P (Murugu Kaluva)) specified in the schedule below which is the property of Government. You are hereby given notice that if you desire, you may, before (14) days show cause either in person or in writing before me, why you should not be evicted from the Government Land and forfeiture of buildings, constructions and things deposited there in U/s 6 of the Act.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.42	Coconut trees & Sheds

TAHSILDAR
TALLAREVU

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favor of information.

Received copy

K. Satyanarayana

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1. **Tadala Subbayamma W/o Venkata Surya Narayana Murthy, Sunkarapalem Village** where as you are found to be in un-authorized occupation of the **Coconut Trees** specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.9 1/2	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu



Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1. **Guthula Manga Devi W/o Satyanarayana , Sunkarapalem Village** where as you are found to be in un-authorized occupation of the **Foundation for construction** specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Diva	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.01	<u>Foundation for construction</u>
	123 ?	G.P	Ac.3.92 ?	Ac.0.02	

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1.Chikkam Mangayamma W/o Satyanarayana ,Sunkarapalem Village where as you are found to be in un-authorized occupation of the Coconut Trees specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.02	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu



Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

I. Sri Allapalli Satyanarayana Sunkarapalem Village where as you are found to be in unauthorized occupation of the filled with clay specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.04	Filled with Clay

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1.Kajuluri Siva, Sunkarapalem Village where as you are found to be in un-authorized occupation of the Filed with Clay specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.21	<u>Filed with Clay</u>

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1. **Kanakala Nageswara rao S/o Kamaraju Sunkarapalem** Village where as you are found to be in un-authorized occupation of the **Coconut Trees** specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.06 1/2	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

**Tahsildar,
Tallarevu**



Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.



NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1. **Kanakala Satyanarayana, Sunkarapalem Village** where as you are found to be in unauthorized occupation of the **Coconut Trees & Sheds** specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Diva	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.42	Coconut Trees & Sheds

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu



Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

K. S. Srinivas

1/4/2022

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1.Palla Swamy Naidu, Sunkarapalem Village where as you are found to be in unauthorized occupation of the Filled with Clay specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.03	<u>Filled with Clay</u>

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

I.Dangudu Biyyan Veerabhadra Rao S/o Satyanarayana ,Sunkarapalem Village where as you are found to be in un-authorized occupation of the **Coconut Trees** specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.04	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

[Signature]

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

S. Veeraswamy

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

I. Chikka Veera Raghavamma W/o Krishna rao, Sunkarapalem Village where as you are found to be in un-authorized occupation of the Coconut Trees specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No. & Divn	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.20	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

20/03/2022

NOTICE UNDER SECTION (6) OF MADRAS ACT III OF 1905

Ref.A/42/2022, dt 25.03.2022

O/o the Tahsildar, Tallarevu

To

1. Sri Kanakala Veeerababu S/o Venkata Swamy Sunkarapalem Village where as you are found to be in un-authorized occupation of the Coconut Trees specified in the schedule below, which is the property of Government and you are hereby required to vacate the land within (48) hours from the date of service of the NOTICE, failing which you will be summarily evicted from the land and any crop or other produced raised on the land and any building or other produced raised on the land any building or other construction erected or anything deposited there in will be hold liable to forfeiture.

SCHEDULE

Village	Sy.No & Diva	Description of land	Entire Extent Ac. Cts.,	Occupied extent Ac. Cts.,	Nature of occupation
1	2	3	4	5	6
Sunkarapalem	125	G.P	Ac.2.24	Ac.0.04	Coconut Trees

Take notice also that the Revenue Inspector to herby authorized to carry out the eviction and to take possession of land.

Tahsildar,
Tallarevu

Through the Revenue Inspector of this office for service and to return the served copy.

Copy submitted to the RDO, KAKINADA for favour of information.

25/3/22
[Signature]